$~58

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 2nd November, 2026
Uploaded on: 4th November, 2026

\# **CNR No. DLHC010257872026**

\+ **W.P.(C) 8043/2026 & CM APPL. 75496/2026**

VEER SINGH SISODIYA .....Petitioner

Through: Mr. Satish Kumar Tripathi advocate with petitioner in person.

versus

NEW DELHI MUNICIPAL COUNCIL & ORS. .....Respondents

Through: Mr. Sriharsha Peechara, Standing Counsel with Mr. Jitendra Kumar Tripathi, ASC Mr. Soumit Ganguli, Ms. Ravicha Sharma and Mr. Akash Sharma, Advocates for NDMC

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.

2. The present application has been filed by the Petitioner under Section 151 of the Civil Procedure Code, 1908 seeking appropriate directions in view of changed circumstances.

3. The instant writ petition was disposed of vide order dated 3rd June, 2026 by the Vacation Bench in the following terms:-

> *"3. By virtue of the present petition under Article 226 of the Constitution of India, the petitioner seeks the following reliefs: -*
>
> *"a. admit the writ petition against the respondents.*
>
> *b. please to ISSUE writ of mandamus or any other writ/direction as this Hon'ble Court deem fit and proper in the facts and*

Signature Not Verified
Signed By:RAHUL
Signing
Date:04.11.2026 16:44

circumstances of the present case whereby direction may be issued to Respondent No 1 to Respondent No 3 that before final publication of list of further eligible vendor for grant of COV the petitioner grievance dated 13.05.2026 may be addressed giving full and fair opportunity of hearing to him in accordance with law considering all documents and records submitted by him on 06.10.2025 as well as uploaded on their portal.

c. Direction may be issued to the Director enforcement/R-4 and other officials subordinate to him in the mean time to do not harass and disturb the petitioner from his present vending site i.e. opposite Shop No 136, Sarojini Nagar Market, New Delhi in view of protection accorded to him under order dated orders dated 12.05.2011, 20.05.2011 and 24.10.2011 passed in in WP (C) no. 3196/2011 and order dated 12.12.2012 passed in WP (C) No. 5693/2012 of this Hon'ble Court."

4. Issue notice.

5. Learned counsel appearing on behalf of the respondent nos. 1 to 4
accepts notice. She, without adverting to the merits, at the outset submits that
the representation dated 13.05.2026 made by the petitioner shall be decided
within a period of four weeks after giving an opportunity of hearing.

6. As such the present petition is disposed in the aforesaid terms.

7. Pending application(s), if any, also stand disposed of."

4. As per the above order, the representation of the Petitioner was to be

Signature Not Verified
Signed By:RAHUL
Signing
Date:04.11.2026 16:44

decided within a period of four weeks. However, the same has not been decided. Hence, the present application.

5. The case of the Petitioner is that he is a vendor who is vending opposite Shop No. 136 Sarojini Nagar market, New Delhi. He is also a part of the 628 vendors whose names were approved by Hon'ble Supreme Court in ***W.P.(C) No.1699/1987, Gainda Ram vs MCD and Ors.*** His name is at serial No. 537.

6. These facts are not in dispute. As per the NDMC, the TVC-2 is yet to be constituted and hence the representation has not been decided.

7. The grievance of the Petitioner is that he has participated in the survey conducted by the NDMC and despite the same, he has not been issued a provisional Certificate of Vending (hereinafter '*COV*') as there was a discrepancy between the name of the Petitioner in his Aadhar Card, where it was described as '*Veer Singh Sisodia*' and the name of the Petitioner in the challans issued by NDMC, where it was described as '*Veer Singh*'.

8. The image of the Petitioner's vend is set out as below:-



Signature Not Verified
Signed By:RAHUL
Signing
Date:04.11.2026 16:44

9. Considering all these facts and similar orders which have already been passed in other writ petitions, where the vendors were similarly situated, this Court is inclined to grant relief to the Petitioner. The Petitioner is selling clothes and garments and shall continue to do so. He shall not change the category of vending or the goods which are being sold.

10. The Petitioner shall abide by the terms and conditions of vending that are set out in the certificate of vending issued by the Municipal Corporation of Delhi, are extracted as below -

> *"1. Vendor shall not have any other permanent or long-term vending certificate.*
>
> *2. Vending certificate is non-transferable.*
>
> *3. It is mandatory for the vendor to follow the vending period and zone as determined by TVC or local body.*
>
> *4. Vendor shall not give his vending certificate on rent in any way.*
>
> *5. Vendor shall not have any infectious disease.*
>
> *6. Vendor shall have to take care of hygiene on vending place/zone and nearby area and also take care of public health.*
>
> *7. Vendor shall display copy of vending certificate on his place/vending site and will produce original documents to TVC/concerned inspector whenever required.*
>
> *8. Vendor/Squatter shall insure that no hindrance be caused to pedestrian and vehicular moment.*
>
> *9. Vendor shall not vend/sell any harmful, dangerous and polluted items. It should also be ensured that the quality of the products sold and services provided to the public conform to the prescribed standards of public health, hygienic conditions and safety.*
>
> *10. The street vendor shall not do any unauthorized/illegal activity.*

Signature Not Verified
Signed By:RAHUL
Signing
Date:04.11.2026 16:44

11. Mobile vendors shall not stay or vend more than 30 minutes or time prescribed by the TVC at place in a vending/squatting zone.

12. Vendors will not block footpaths and will not vend on roads. Vendor should take care of space in front of vending stalls/counters on footpath for pedestrians.

13. Vending certificate can be cancelled or suspended on the basis of violations.

14. Vendor shall not build or construct any kind of permanent or temporary structure at vending site.

15. Seller shall adopt health and hygiene conditions as required by local laws and court orders.

16. Vendor have to follow all the conditions mentioned in Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2019"

11. The above order shall be subject to any decision of the TVC-2 in respect of the Petitioner. Further, the above stated directions shall be subject to any vending plan which the Town Vending Committee–II may be coming up with in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and no vested rights shall be claimed.

12. Accordingly, the present application is disposed of, along with any pending applications if any.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

NOVEMBER 2, 2026/MR/as

Signature Not Verified
Signed By:RAHUL
Signing
Date:04.11.2026 16:44